GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:2651 ANSWERED ON:10.12.2012 CONTRACT CASUAL LABOUR Ahir Shri Hansraj Gangaram;Lagadapati Shri Rajagopal;Panda Shri Baijayant

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a)whether various organizations of private/public sectors are engaging contract labourers instead of employing them on regular basis;

(b)if so, the details thereof including the number of labourers engaged on regular or contract basis in various departments and Ministries, Public Sector Enterprises, institutions and Government aided bodies along with the reasons therefor; and

(c)the various steps taken by the Government to provide social security benefits such as gratuity, provident fund, health insurance etc. to such labourers/workers in the country?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) & (b): Any establishment can employ workers as contract labourers in any job or process until it is prohibited by the appropriate Government under Provisions of Section 10 of the Contract Labour (Regulation and Abolition) Act, 1970, as per their requirement and the nature of the job. No centralized data, In this regard, is maintained.

(c): Social security aspects of contract workers under Employees Provident Fund and Miscellaneous Provision Act, 1952, Employees State Insurance ActJ1948 and the Payment of Gratuity Act, 1972 are enforced by the Employees Provident Fund organization, Employees State Insurance Corporation and the field offices of the Chief Labour Commissioner (Central) respectively provided the establishments in which contract workers are working are covered under the said Acts.